

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 423/93
T.A. No.

DATE OF DECISION 30-9-93

Shri A.H. Gurjar and Others Petitioner

Shri P.K. Handa Advocate for the Petitioner(s)

Versus

Union of India and Others Respondent

Shri N.S. Shevde Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel Vice Chairman.

The Hon'ble Mr. V. Radhakrishnan Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

1. Station Masters/Asstt. Station Masters General Caste Association represented by Shri A.H. Gurjar, President of the Association and authorised Office Bearer of the Association.
2. Shri Chandurao Baburao Palkar, Station Master & Member of Applicant No.1 Chandurao Baburao Palkar, House No.22, Chingayu Nagar, Danteshwar Pratapnagar, Baroda.

Applicants

Advocate Shri P.K. Handa

Versus

1. Union of India through The Chairman, Railway Board, New Delhi
2. General Manager, Western Railway, Churchgate, Bombay.
3. Divisional Railway Manager (Estt.) Western Railway, Baroda.

Respondents

Advocate Shri N.S. Shevde

O R A L J U D G E M E N T

In

O.A. 423 of 1993

Date: 30-9-93.

Per Hon'ble Shri N.B. Patel Vice Chairman.

In view of the clear statement made by the respondents in para. 7 of their reply that they ~~would~~ ~~are~~ abide by the decision of this Tribunal in O.A. 214/89 and that they will continue to abide by the said judgement till the interim order granted by the Supreme Court in SLP 2017/70 is reviewed,

modified or vacated by the Supreme Court and in view of the statement that they will not promote any S.C. or S.T. candidate in excess of prescribed quota unless such a candidate is entitled to promotion on his own merit and seniority, Mr. Handa for the applicants seeks permission to withdraw this application. Permission granted. Application stands disposed of as withdrawn. No order as to costs.


(V. Radhakrishnan)
Member (A)


(N.B. Patel)
Vice Chairman.

*AS.

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD.

Application No. CA/423/93 of 199

Transfer Application No. _____ Old writ Pet. No. _____

C E R T I F I C A T E

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

Dated : 07/10/93

Countersigned :

OB Rajan
Section Officer / Court Officer

Sign. of the Dealing Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AT AHMEDABAD BENCH

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NAMES OF THE PARTIES A. H. Gujjar & Co.

VERSUS

W.O. I. 803.

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